

- (iii) Strengthening arrangements for groundwater investigations.
- (iv) Making efforts for initiating rural electrification schemes.

Use of unfair means In Examinations

6056 SHRI JYOTIRMOY BOSU :
SHRI DHARAMRAO AFZAL-
PURKAR :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether as reported by Patriot dated the 17th April, 1972, Dr. A. B. Ojha a Professor of Psychology, has said in his paper 'Students appraisal of unfair means used in the examination'

(i) students cannot be primarily blamed for their violent behaviour on the University campus; and (ii) the responsibility, if fixed, falls on teachers, University administrators, parents and the present structure of society; and

(b) if so, his reaction thereto ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : (a) Yes, Sir.

(b) The views expressed by the scholar merit serious consideration.

मध्य प्रदेश की उर्बरकों की मांग

6057. श्री भरदिन्द नेताम : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि मध्य प्रदेश सरकार की आगामी वर्ष के लिये उर्बरकों की कितनी मांग है ?

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णा-साहिब पी० शिंदे) : मध्य प्रदेश सरकार ने वर्ष 1972-73 के लिए अपनी कुल प्रावश्यकता एन की 1.08 लाख मीटरी टन, पी₂ ओ₅ की 0.50 लाख मीटरी टन और कै₂ ओ की 0.105 लाख मीटरी टन बताई है। राज्य में जो मंडार है उसको ध्यान में रखते हुए, देशी विनिर्माताओं द्वारा एन की 39,940 मीटरी टन, पी₂ ओ₅ की 38,880 मीटरी टन की पूर्ति किए जाने की सम्भावना है और शेष की कृषि मंत्रालय द्वारा पूर्ति की जायेगी।

Central coordination committee for the Development of Archaeological monuments of

tourist interest

6058. SHRI M. S. SIVASAMY : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government set up a Central Co-ordination Committee for the development of Archaeological monuments of tourist interest; and

(b) if so, the broad outlines thereof and the progress achieved in this regard ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : (a) Yes, sir.

(b) The composition and the terms of reference of the Committee are given in the attached statement. The first meeting of the Committee is scheduled to be held on the 19th May, 1972.

Statement

I. Composition.

1. Minister of Tourism and Civil Aviation	Chairman
2. Minister of Education and Social Welfare	Member
3. Minister of State for Tourism & Civil Aviation	"
4. Secretary, Minister of Education and Social Welfare	Member-Secretary
5. Director General Department of Tourism	Member
6. Director General Archaeological Survey of India	"
7. Financial Adviser Ministry of Tourism and Civil Aviation	"
8. Financial Adviser Ministry of Education and Social Welfare	"
9. Engineer-in-Chief C. P. W. D.	"

II. *Terms of reference* :-

1. To lay down guidelines for the provision and location of facilities at archaeological monuments and sites of tourist interest, such as residential accommodation, restaurant/cafeteria, supply of drinking water and public conveniences etc; transport, approach roads, link roads, and parking areas.

2. To select archaeological monuments and sites for which master plans would be prepared for safeguarding their environment and natural setting to lay down guidelines for the preparation of such master plan and to clear such plans, specially from the point of view of the architectural style, building material, landscaping etc.

3. To get a model bill drafted enabling local authorities to control construction quarrying etc. on land surrounding the archaeological monuments and sites of tourist interest for the preservation and presentation of our cultural heritage.

4. To decide proposals relating to :

- (a) The mounting of son-et-lumiere or flood-lighting of archaeological monuments.
- (b) Entrance fees, opening and closing hours and holidays to be observed for closure of monuments.
- (c) Training of guides to function at monuments and approval of the fees to be charged by them.
- (d) Printing and sale of tourist literature relating to the archaeological monuments and sites.

5. To set up, in consultation with the State Governments, local committees for monuments of tourist interest under the chairmanship of the Commissioner or Collector, to be responsible for ensuring cleanliness around the monuments and to prevent vandalism and theft of antiquities; as also to prevent ungainly structures coming up in the vicinity of the monuments; and to persuade State Governments to set

State-level Committees on the lines of the Central Committee for the preservation of environment and natural setting of monuments under the State Departments of Archaeology.

6. To take decisions on the recommendations made by the local committees.

सोसाइटियों के रजिस्ट्रेशन की प्रक्रिया

6059. श्री अम्बेश : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या किसी सोसाइटी को अपना रजिस्ट्रेशन "सोसायटी रजिस्ट्रेशन अधिनियम" के अन्तर्गत कराने के पश्चात् अपनी कार्यवाही व लेखा-जोखा सोसाइटी के रजिस्ट्रार को प्रस्तुत करना होता है;

(ख) क्या किसी रजिस्टर्ड सोसाइटी का हिसाब-किताब ठीक नहीं होने पर उसका रजिस्ट्रेशन तक खारिज किया जा सकता है;

(ग) क्या इस सम्बन्ध में कोई नियम हैं जिनका पालन करने के पश्चात् सोसाइटी का रजिस्ट्रेशन किया जाता है; और

(घ) यदि हाँ, तो क्या उनकी एक प्रति सभा पटल पर रखी जाएगी ?

कृषि मंत्रालय में उप-मंत्री (श्री जगन्नाथ पट्टाभय्या) : (क) से (घ). "सोसाइटी रजिस्ट्रेशन अधिनियम" सम्बन्धी विषय भारतीय सविधान की सूची 2 (राज्य सूची) में प्रविष्टि 32 के अन्तर्गत आता है, और इस प्रकार इस अधिनियम के प्रशासन से राज्य सरकारें सम्बन्धित हैं। इस मंत्रालय में और अधिक सूचना उपलब्ध नहीं है।

अनुसूचित जाति तथा अनुसूचित जनजाति अधिनियम के 19 वें प्रतिबंधन में की गई शिफारिशें

6060. श्री श्रींकार लाल बेरवा : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :